

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27632/2024

[Arising out of impugned final judgment and order dated 23-09-2024 in CWP No. 24293/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

ANMOL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 02-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Atif Inam, AOR
Mr. Rishit Vimadalal, Adv.
Ms. Shrutika Pandey, Adv.
Ms. Karuvaki Mohanty, Adv.

For Respondent(s) Mr. Prateek Bhatia, AOR
Mr. Dhawal Mohan, Adv.
Mr. Paranjay Tripathi, Adv.
Mr. Rajesh Raj, Adv.
Ms. Ankita Dogra, Adv.

Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, AOR
Mr. Alekshendra Sharma, Adv.
Mr. Aditya Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Petitioner to take necessary steps to serve notice upon the unserved respondents i.e. Respondent Nos. 5 and 6 by the next date of hearing.
2. Dasti service, in addition, is granted.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the

respondent(s).

4. In the meantime, we direct Respondent No.2 to admit the petitioner against OBC-PwD Category, in accordance to his own merits.

5. List on 09.12.2024.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER